

**GOVERNMENT OF INDIA**

**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2625**

**TO BE ANSWERED ON AUGUST 11, 2021**

**ARHCs SCHEME**

**NO. 2625. SHRI SAMBHAJI CHHATRAPATI:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether any positive development has taken place with respect of Affordable Rental Housing Complexes (ARHCs) scheme in metropolitan cities that accommodate fairly large population of migrant labourers;
- (b) if so, the details thereof;
- (c) whether Government has identified cities and towns where the scheme is proposed to be implemented; and
- (d) what mechanism Government has laid down to fix the rent of the dwelling units?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

- (a) & (b): Yes, Sir. As a positive development, so far, under Model-1, 3,964 existing Government funded vacant houses have been converted into ARHCs for urban migrants/poor. Request for Proposal (RFP) have been issued for 5,734 houses in various States. Under Model-2, 66 proposals have been received from public/private entities for construction of 1,02,019 units in 18 States/Union Territories (UTs), which are being evaluated by the respective Urban Local Body (ULB) and are in the process of getting necessary approvals.
- (c): ARHC Scheme is being implemented in all Statutory Towns as per Census 2011 and Towns notified subsequently, Notified Planning Areas and areas of Development/Special Area Development/Industrial Development Authorities.
- (d): Initial affordable rent of ARHCs is to be fixed by the local authority based on a local survey. Subsequently, rent will be enhanced biennially by 8% subject to maximum increase of 20% in aggregate, over a period of 5 years effective from the date of signing the contract. The same mechanism shall be followed over the entire concession period i.e. 25 years.

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